

**Central Administrative Tribunal
Principal Bench**

OA No.4333/2015

New Delhi, this the 30th day of November, 2015

**Hon'ble Mr. Justice B.P. Katakey, Member (J)
Hon'ble Mr. V.N. Gaur, Member (A)**

Shri Indrapal Singh,
S/o Shri Puranmal,
Vice Principal, GBSS,
GTB Nagar, Delhi.
R/o 22, Street No.6, Bank Colony,
Manduli Ext.
Delhi-110093.

...applicant
(By Advocate : Shri M. Atyab Siddiqui)

Versus

1. Govt. of NCT of Delhi,
Through its Chief Secretary,
New Secretariat, Delhi.
2. Director of Education,
Old Secretariat,
Govt. of NCT of Delhi.

...respondents

(By Advocate : Ms. Sangeeta Rai)

ORDER (ORAL)

Mr. Justice B.P. Katakey, Member (J)

Heard the learned counsel for applicant.

2. Also heard Ms. Sangeeta Rai, learned counsel who has appeared on behalf of Govt. of NCT of Delhi as directed.

3. The applicant has filed the present OA praying for a direction to the respondents to take a decision in the disciplinary proceedings initiated against him upon consideration of the representation submitted by him on 17.4.2015 and 16.7.2015 against the disagreement note dated 23.3.2015.

4. The learned counsel for applicant submits that though pursuant to the disagreement note issued by the Disciplinary Authority the representations have been filed by the applicant, no final decision has been taken by the Disciplinary Authority till date and hence the OA may be disposed of directing the Disciplinary Authority namely, respondent No.1 to take a final decision on the disciplinary proceedings initiated against the applicant, within a reasonable period of time. The learned counsel appearing for the respondents submits that the decision on the disciplinary proceedings initiated against the applicant if has not already been taken shall definitely be taken within a reasonable period of time.

5. Having regard to the grievance of the applicant that despite submission of the representations by him pursuant to the disagreement note issued by the Disciplinary Authority no final decision has been taken in the disciplinary proceedings initiated against him, the OA is disposed of directing the respondent No.1 to pass final order in the disciplinary proceedings initiated against the applicant if the said order has not already been passed. Needless

to say that if the order has already been passed, the same shall be communicated to the applicant . In case the order has not already been passed, the same shall be passed within a period of six weeks from the date of receipt of a copy of this order, under intimation to the applicant. If the applicant still has any grievance, he may approach the appropriate appellate forum.

6. Order **Dasti.**

7. The complete set of papers shall be provided to the learned counsel for respondents.

(V.N. Gaur)
Member (A)

(Mr. Justice B.P. Katakey)
Member (J)

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